



**Central Administrative Tribunal
Principal Bench, New Delhi**

**OA No. 456/2021
MA No. 565/2021**

This the 5th March, 2021

(Through Video Conferencing)

**Hon'ble Mr. A. K. Bishnoi, Member (A)
Hon'ble Mr. R. N. Singh, Member (J)**

Kitab Singh aged about 51 years
S/o Sh. Richha
R/o Mohammed Pur Majra,
Distt. Jhajjhar, Haryana

..... Applicant

(By Advocate: Dr. Satish Chandra)

Versus

1. NCT of Delhi
Through its Chief Secretary
A Wing 5th Floor, Delhi Secretariat,
IP Estate, New Delhi- 110001
Email: CSDELHI@NIC.IN
2. Commissioner, North Delhi Municipal
Corporation, Dr. SPM, Civic Centre, Minto
Road, New Delhi- 110002
3. Deputy Commissioner,
MCD Narela Zone,
13 R-178, MDR, Rajeev Colony,
Swatantra Nagar, Narela,
Delhi- 110040

...Respondents

(By Advocate: Ms. Esha Mazumdar
Sh. Rajeev Kumar
Sh. R. K. Jain)

**ORDER (Oral)****Hon'ble Mr. R. N. Singh, Member (J):**

The present application has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985, seeking prayer for the following relief:-

“8.1 Direct to respondents to provide status as permanent employee to the applicant.

8.2 Direct to respondent for regularize the applicant with full back wages,

8.3 Direct to respondents to provide as Direct to respondents to initiate legal action against the officers, who is not forwarded him name in list of promotion.”

2. It is contended by the learned counsel for the applicant that the applicant was engaged by the respondent nos. 2 & 3 in the year 1992, as a Safai Karamchari in Narela Zone. In subsequent years, the applicant has performed duties as assigned to him in different periods. It is contended by the applicant that though various similarly placed persons have been regularized, however, the applicant has been ignored. It is further contended that for redressal of the grievances, the applicant has preferred a representation dated 10.11.2020 (Annexure A-2), however, the same has not been considered and disposed of by the respondents till date.

3. Issue notice. Ms. Esha Mazumdar, Shri Rajeev Kumar and Shri R.K. Jain, Learned counsels for the respondents, who appear on advance service, accept notice. Learned



counsel Ms. Esha Mazumdar, at the outset, submits that the respondent no. 1 has been impleaded without any cause of action in as much as it is nowhere indicated by the applicant that the respondent no.1 has engaged or availed the service of the applicant and respondent no.1 is in any manner responsible to consider the regularization of applicant. The representation has also admittedly been preferred by the applicant to the respondent no. 2 & 3.

4. In view of aforesaid facts and circumstances, without going into the merit of claim of the applicant, we dispose of the present OA with directions to the respondent nos. 2 & 3 to consider the applicant's aforesaid representation dated 10.11.2020 (Annexure A-2) and to dispose of the same by passing a reasoned and speaking order as expeditiously as possible and in any case within ten weeks from the date of receipt of this Order.

5. The present OA is accordingly, disposed of in the aforesaid terms.

6. Pending MA also stands disposed of accordingly. No order as to cost.

(R. N. Singh)
Member (J)

(A.K. Bishnoi)
Member (A)